

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 662 of 2020

IN THE MATTER OF:

All India Industrial and General Workers Union & Anr.

...Appellants

Versus

Vikas Gupta, Resolution Professional & Anr.

...Respondents

Present:

For Appellants: Ms. Ronita Bhattacharya, Advocate.

**For Respondents: Mr. Vikram Hegde and Mr. Shantanu Lakhota,
Advocates with Mr. Vikas Gupta, RP for R-1.**

Mr. Himanshu Satija, , Advocate for R-2 (CoC)

O R D E R
(Through Virtual Mode)

04.08.2020: The issue raised in this appeal against approval of the Resolution Plan is that the interests of the Appellants being employees/workmen have not been taken care of in terms of the provisions of law and no robust mechanism is in place to settle their legal dues.

Issue notice upon Respondents. At this stage, Mr. Vikram Hegde, Advocate waived and accepted notice on behalf of Respondent No.1 whereas Mr. Himanshu Satija, Advocate waived and accepted notice on behalf of Respondent No.2. Service upon Respondents being complete, no further steps be taken for effecting service of notice upon Respondents. Respondents may file their reply affidavits within one week. Rejoinder, if any, may be filed within one week thereof.

It is stated at Bar that another appeal viz. Company Appeal (AT) (Insolvency) No. 644 of 2020 has been preferred by 'NRC Employees Union' against approval of the same Resolution Plan, which is listed for 20th August, 2020.

Let the instant appeal be also listed on **20th August, 2020** alongwith Company Appeal (AT) (Insolvency) No. 644 of 2020.

Meanwhile, no coercive steps will be taken by the Respondents to dislodge the Appellants from their residential accommodation.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc